

**The Minister of Mines and Oil (Shri K. D. Malaviya):** (a) to (c). The information is being obtained from the Andhra Pradesh Government and will be laid on the table of the House when received.

**Supply of Steel etc. to Tripura**

**343. Shri Bangshi Thakur:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the annual quota of steel supplied for the development of Tripura including C.I. sheets, various kinds of Rods etc. from 1948 to 1957;

(b) whether the full quotas have been lifted and utilised every year; and

(c) if not, the annual quota not utilised year by year and the reasons therefor?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** (a) to (c). A statement is laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 106].

**Tripura Administration Office in Calcutta**

**344. Shri Bangshi Thakur:** Will the Minister of Home Affairs be pleased to state:

(a) whether there is any office of Tripura Administration in Calcutta;

(b) if so, its functions; and

(c) how much is spent on that establishment yearly?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) Yes.

(b) To facilitate movement of goods on Government account from various places to Tripura; to arrange for the supply and despatch of essential commodities including controlled goods for which allocation of wagons is made at Calcutta; to liaison with Central and State Government offices in Calcutta on matters relating to Tripura; and to market Tripura pro-

ducts of a specialised nature through the Sales Emporium at Calcutta.

(c) Rupees thirty thousand approximately.

**Central Advisory Board for Harijans**

**345. Shri B. S. Murthy:** Will the Minister of Home Affairs be pleased to state:

(a) whether any programme was chalked out at the meeting of the Central Advisory Board for Harijan Welfare held on the 2nd October, 1957 at New Delhi for the speedy welfare of the Scheduled Castes; and

(b) if so the gist of the programme?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) and (b). A copy of the Minutes of the meeting of the Central Advisory Board for Harijan Welfare held on the 12th October, 1957, is laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 107].

**Managing Agents**

**346. Shri Rameshwar Tantia:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that in some cases shares held by the managing agents have been sold at much higher prices than the market price; and

(b) whether Government are contemplating to insist that the purchaser should offer the same price to all the shareholders when the controlling interest is transferred in future?

**The Deputy Minister of Finance (Shri B. R. Bhagat):** (a) Such cases are possible and one case came to the notice of Government. Share market transactions do not, however, ordinarily come to the notice of the Government unless there is a complaint against the company or from the management of the company under section 409 of the Companies Act against an apprehended change arising in the ownership of shares. Where the man-

aging agents themselves have sold their holdings in the managed company, there is no possibility of any such complaint being made to the Government.

(b) Government have no power to interfere with the sale and purchase of shares taking place under agreement between parties including the managing agents. Where Government's approval is sought to the appointment of new managing agents or managing directors as a result of the transfer of controlling interest, Government will consider on the merits of each case how far it is possible to stipulate as a condition precedent to the grant of approval that the purchasers (including those who have sought to obtain a controlling interest) should offer to buy the shares from the other shareholders also at the same price as was paid to the managing agents.

#### Ex-Servicemen's Organisation

347. Shri Assar: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that applications have been received from Ex-servicemen's Organisations demanding increase in their pensions; and

(b) if so, whether Government are considering their demand?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes.

(b) Government have considered their demands. It has, however, not been found possible to go beyond the extent of concessions already announced.

#### Prohibition in Delhi

348. Pandit J. P. Jyotishi: Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 359 on the 30th July, 1957, and state:

(a) the number of periodical raids organized by the police and the excise staff during the years 1956 and 1957; and

(b) the number of people (i) arrested, (ii) prosecuted, and (iii) punished for the said crime?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b).

	1956	1957 Up-to-date
Number of raids	69	71
Number of persons		
(i) arrested	93	51
(ii) prosecuted	93	39
(iii) punished	24	7

#### Loans and Grants to Mysore

350. Shri Mohamed Imam: Will the Minister of Finance be pleased to state:

(a) the amount of financial assistance given by Central Government to Government of Mysore by way of loans and grants since 1950-51;

(b) the amount spent by State Government on capital works and for normal expenditure; and

(c) the names of capital works on which this amount has been spent?

The Deputy-Minister of Finance (Shri B. R. Bhagat): (a) to (c). The information is being collected and will be laid on the Table of the House.

#### Mineral Wealth of Kangra

351. Shri Ajit Singh Sarhad: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the steps so far taken to exploit iron ore, antimony, lead, copper and asbestos deposits found in the Kangra District of Punjab; and

(b) whether any success has been secured in commercially exploiting Mica from the erstwhile Pepsu areas of Punjab?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) No steps have been taken because iron ore, antimony,